

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**



O.A/350/1238/2019

Date of Order: 08.03.2021

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Guru Sevi LaganApplicant

Vrs.

Union of India & Ors.Respondents

For The Applicant(s): None

For The Respondent(s): Mr. A.K.Guha, Counsel

O R D E R (O R A L)

Ms. Bidisha Banerjee, Member (J):

None appears for the applicant.

2. On perusal of the order sheets, we find that none had appeared on behalf of the applicant on 11.12.2019 when notice was issued to the respondents. However, it was noted that "if no one appears on behalf of the applicant on the next date, Rule 15(1) of AT (Procedure) Rules, 1987 shall be invoked".

3. Even today, when the matter has been listed for admission, none is present for the applicant. Although, Mr. A.K.Guha, Ld. Counsel is representing the respondents.

4. In view of the above, it is presumed that the applicant is no more interested to pursue the matter. Accordingly, invoking Rule 15(1) of the CAT (Procedure) Rules, 1987, the O.A. is dismissed for default. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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